

Central Administrative Tribunal  
Principal Bench

R.A. No. 180 of 2001  
in  
O.A. No. 1041 of 1999

New Delhi, dated this the 8th May, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Narender Kumar Vs. Union of India & Others

In the R.A.

Union of India and Ors. . . . Review Applicant

Versus

Narender Kumar . . . Respondent

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. None of the grounds contained therein brings it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any orders/decision of the Tribunal can be reviewed.

3. In the guise of an R.A. review applicants have actually sought to appeal against the impugned order, which is not permissible in law.

4. R.A. is rejected.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

gk

S.R. Adige

(S.R. Adige)  
Vice Chairman (A)